

F.No L-25012(11)/9/2024-LME NMCG  
Ministry of Jal Shakti  
Department of WR, RD&GR  
National Mission for Clean Ganga

Major Dhyanchand National Stadium  
Near India Gate, New Delhi  
Date: 14.06.2024

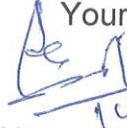
**Subject: Compliance of the order/directions, dated 12.02.2024, passed by the Hon'ble NGT (PB) in the matter of OA no 131/2024-submission of the compliance Report-regarding.**

Sir,

This is with reference to the Order dated 12.02.2024, passed by the Hon'ble NGT in the above subject matter. A copy of the action taken in the matter / Office Memorandum of even number dated 14.06.2024 is enclosed.

- 2.The compliance Report may kindly be placed before the Hon'ble NGT for consideration.
3. This issues with the approval of the competent authority.

Encl: As above

Your faithfully  
  
14.06.2024

Anup Kumar Srivastava  
Executive Director (Tech)

To  
The Registrar,  
Hon'ble National Green Tribunal(PB), Copernicus Marg, New Delhi

Copy for information to:

PS to the DG, NMCG



Speed Post / e-mail

4 राष्ट्रीय स्वच्छ गंगा मिशन

National Mission for Clean Ganga

F.HOL-25012 (11) / 9/2024-LME

Office Memorandum

Dated 14-06-2024

**Subject: Compliance/Follow up of the directions in furtherance of the Order dated 12.02.2024 in OA no 131/2024- before the Hon'ble NGT (PB)- regarding.**

1. The abovementioned Original application (OA) no. 131/2024 is related to the suo- moto cognizance taken by the Hon'ble NGT, based on the News item dated 07.01.2024, appeared in the Times of India, that a floating hotel in Tehri Lake is operating for tourism though its license has expired and the said hotel and hut owners are allegedly causing pollution in River Ganga.
2. The Hon'ble NGT, while disposed of the matter vide its order dated 12.02.2024, inter-alia, directed that the issue requires consideration by the National Mission for Clean Ganga (NMCG), if such an activity is permissible under River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, as amended vide River Ganga (Rejuvenation, Protection and Management) Authorities (Amendment) Order, 2024 vide notification dated 10.01.2024 and to take appropriate action and submit a report before the Hon'ble NGT.
3. That in furtherance of the above said order dated 12.02.2024, passed by the Hon'ble NGT, requisite documents were gathered from State Mission for Clean Ganga, Uttarakhand. The documents suggest that (i) M/S LE ROI has entered into an agreement with Uttarakhand Tourism Development Board (UTDB), effective from Jan, 2020 for 30 yrs, for operating 17 Floating Huts in the lake, and 09 Eco rooms on lands; & (ii) The Uttarakhand State Pollution Control Board has granted a consolidated consent under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act, 1981 and authorization under the Solid Waste Management Rules. The consent is valid upto 30.09. 2025;
4. That as regards the permissibility of the above said activity of running a floating hotel in the midst of the lake/ water body, the provisions of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 provides, amongst other, in paragraph 6 (3), and 42 of the Authority's Order contemplates seeking prior approval in certain matters, by every person, the State Ganga Committees, District Ganga Protection Committees, local authorities and other authorities, from the NMCG, on the set of activities including any other activity which contravenes the principles laid out in paragraph 4 which the NMCG may specify.
5. Therefore, in view of the foregoing, the matter was examined in the NMCG, it has been decided that this activity attracts the provision of Para 42 (g) read with Para 4 (ix) of the Authorities Order, 2016, and therefore, requires approval from NMCG. All concerned are requested to take up further necessary action in the matter at the earliest.
6. The order/directions, if any, passed by the Hon'ble High Court of Uttarakhand in WP (PIL) 229/2023 or in any other matter by any Court of law, involving this issue, shall, however, prevail.

Contd. 1/2

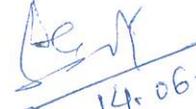
एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)  
प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)  
First Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Ph.: 011-23072900, 23072901

This issues with the approval of the competent authority.

Encl. as above

  
14.06.2024

Anup Kumar Srivastava  
Executive Director (Tech)  
NMCG

To,

1. The Chief Secretary, Govt of Uttarakhand cum Chairman, State Ganga Committee, Secretariat, Dehradun
2. The Project Director, State Mission for Clean Ganga, Uttarakhand, 105 Rajpur Road Near RTO Office, Dehradun -248001 (Uttarakhand)
3. District Magistrate, Tehri (Uttarakhand)

Copy to:

1. MS, Uttarakhand State PCB, Sahastradhara Road, Dehradun (Uttarakhand)
2. Managing Director, Uttarakhand Tourism Development Corporation, Dehradun

Copy for kind information to:

1. PS to DG, NMCG.
2. Member Secretary, CPCB, Parivesh Bhawan, Delhi-110032

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 131/2024

News item titled "**Uttarakhand HC Licence expired why is floating hotel running?**" appearing in the Times of India dated 07.01.2024

Date of hearing: 12.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Kaushal Gautam, AAG for the State of Uttarakhand

**ORDER**

1. This Original Application has been registered *suo-moto* on the basis of the news item titled "Uttarakhand HC License expired why is floating hotel running?" appearing in Times of India dated 07.01.2024.
2. News item reveals that a floating hotel in Tehri Lake is operating for tourism though its license has expired and the said hotel and hut owners are causing pollution in River Ganga.
3. As per the said news item, floating restaurants is serving non-vegetarian food and dumping waste in River Ganga.
4. Learned AAG appearing for State of Uttarakhand has informed that on the same issue WP(PIL) No. 229/2023 is pending before the Uttarakhand High Court and in that pending PIL, Uttarakhand Pollution Control Board has already filed the reply and the issue is being considered by High Court of Uttarakhand.

5. On the same issue, PIL has been entertained and High Court is examining the matter, therefore, in order to avoid parallel proceedings, we do not intend to proceed further in this original application.

6. However, it requires consideration by the National Mission for Clean Ganga (NMCG) if such an activity is permissible under River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, as amended vide River Ganga (Rejuvenation, Protection and Management) Authorities (Amendment) Order 2024 vide notification dated 10.01.2024 and to take appropriate action.

7. NMCG is directed to examine this issue and submit the report before Registrar General of this Tribunal within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF and if found necessary, matter will be listed for consideration to examine the said limited issue.

8. Original application is accordingly disposed of.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

February 12, 2024  
Original Application No. 131/2024  
JG.